

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/96/482/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Susmita Phukan Khaund
District & Sessions judge,
Lakhimpur.

Dated Guwahati the 28th January, 2021.

Sub: **Casual leave.**

Ref:- Your letter No. DJL/494/2021, dtd. 27.01.2021.

Madam,

With reference to the above, I am directed to inform you that you have been granted casual leave on 30.01.2021 along with station leave permission from the evening of 29.01.2021 till the morning of 01.02.2021. Further, you have been allowed to take your allotted vehicle along with you up to Dhemaji and back, at your own cost, during the leave period. The Addl. District & Sessions Judge (FTC), Lakhimpur, North Lakhimpur and in his absence the Civil Judge & Asstt. Sessions Judge, Lakhimpur, North Lakhimpur and in her absence the Chief Judicial Magistrate will remain in charge of your Court and office in your absence.

Yours faithfully,

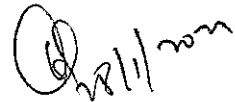


JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-28/96/483/A, dated 28.1.2021

Copy to:

1. The Project Manager, Gauhati High Court.



JT.REGISTRAR (VIGILANCE)